

NOTICE.

Owing to X'mas holidays only Part I of the *Orissa Gazette* will be published on the 31st December 1937. Notifications intended for publication in other parts of the *Gazette* will be held over for issue on the 7th January 1938.

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The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 52. CUTTACK, FRIDAY, DECEMBER 17, 1937.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK,
K.C.S.I., I.C.S., GOVERNOR OF ORISSA, TO ANGUL.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1937—			
Thursday, 23rd ...	9-05 A.M. 2.30 P.M.	Leave Puri. ... Arrive Meramandeli. DETRAIN and drive to Angul Circuit House.	... By special train.

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
DECEMBER 1937— Friday, 24th to JANUARY 1938— Sunday, 2nd Monday, 3rd		HALT.	
...	10-20 A.M.	Leave Angul ...	... By car.
...	10-50 A.M.	Arrive Meramandeli. ENTRAIN.	
	11-00 A.M.	Leave Meramandeli	... By special train.
	3-50 P.M.	Arrive Puri. DETRAIN and drive to Govern- ment House.	

Note.—All arrivals and departures will be private.

PARTY.

HIS EXCELLENCY.

LADY HUBBACK.

*Mrs. Perkin.

†Mrs. Cooper.

*E.A.O. Perkin, Esq., C.I.E., I.P., Inspector-General of Police, Orissa.

†E. R. Wood, Esq., I.C.S., Secretary to Government of Orissa.

§Rev. J. S. Beasley, Chaplain.

†Captain R. A. B. Cooper, O.B.E., I.A.

‡E. S. A. Royds, Esq.

J. S. Wilcock, Esq., I.C.S., Secretary to Governor.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

*From 24th December 1937 to 2nd January 1938.

† " 24th " 1937 to 29th December 1937.

‡ " 24th " 1937 to 1st January 1938.

§ " 25th " 1937 to 26th December 1937.

‡Arrives on 24th or 25th December 1937.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

**PROGRAMME FOR THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK,
K.C.S.I., I.C.S., GOVERNOR OF ORISSA TO CALCUTTA.**

DAY AND DATE.	STANDARD TIME.	STATION.	REMARKS.
JANUARY 1938— Thursday, 6th	... 7-15 P.M.	Leave Puri ...	... Saloon will be attached to 7 Dn. Puri Express.
Friday, 7th	... 6-20 A.M.	Arrive Howrah.	
	7-36 A.M.	DETRAIN and drive to Government House, Calcutta.	By car.
Saturday, 8th	... 7-46 P.M.	Leave Government House, Calcutta.	
	8-00 P.M.	Arrive Howrah.	
	8-20 P.M.	ENTRAIN. Leave Howrah ...	... Saloon will be attached to 8 Up Puri Express.
Sunday, 9th	... 8-00 A.M.	Arrive Puri. DETRAIN and drive to Govern- ment House.	By car.

PARTY.

HIS EXCELLENCY THE GOVERNOR.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

All letters and telegrams for His Excellency and the Aide-de-Camp should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

By order,

J. S. WILCOCK,

Secretary to His Excellency
the Governor of Orissa.

HOME, REVENUE AND FINANCE
DEPARTMENTS.

NOTIFICATIONS.

The 10th December 1937.

No. 13240—4P-42/37-A.—Under section 407(2) of the Code of Criminal Procedure, 1898 (Act V of 1898), Mr. Prabhat Chandra Patra, Deputy Magistrate in charge of the Ghumsur Subdivision in the district of Ganjam, is vested with the powers to hear appeals from convictions by Magistrates of the second and third class.

The 10th December 1937.

No. 13243—4P-41/37-A.—S r i m a n Lakshman Panda, Munsif on probation in the district of Ganjam, is vested with the powers of a Magistrate of the third class in that district and is directed under the proviso to section 357 of the Code of Criminal Procedure, 1898 (Act V of 1898), to take down evidence in English language.

The 10th December 1937.

No. 13247—4P-38/37-A.—Under section 407(2) of the Code of Criminal Procedure, 1898 (Act V of 1898), Babu Lokenath Patnaik, Deputy Magistrate in charge of the Chatrapur Subdivision in the district of Ganjam, is vested with the powers to hear appeals from convictions by the Magistrates of the second and third class.

The 11th December 1937.

No. 13271-A.—The services of Babu Purna Chandra Mahanti, Deputy Magistrate and Deputy Collector in charge of the Sadr Subdivision of the district of Balasore, are placed at the disposal of the Revenue Department for employment as Manager, Banki Government Estate.

The 11th December 1937.

No. 13277—2C-5-14/37-A.—Babu Sunil Chandra Palit, Deputy Magistrate and Deputy Collector, on being relieved of his duties as Manager of the Banki Government Estate, is appointed to hold charge of the Sadr Subdivision of the district of Balasore.

He is vested with the powers of a Magistrate of the first class.

P. T. MANSFIELD,

*Chief Secretary to Government.**The 11th December 1937.*

No. 13291-A.—In exercise of the powers conferred by sub-section (1) of section 164 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Government of Orissa is pleased to empower Babu Ratnakar Sharangi, Deputy Magistrate in the Sadr Subdivision of the district of Sambalpur, to record any statement or confession made to

him in the course of an investigation under Chapter XIV of the said Code or at any time afterwards before the commencement of the enquiry or trial.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.**The 13th December 1937.*

No. 13350-A.—Mr. C. K. Raman, I.C.S., officiating Deputy Secretary to the Government in the Home and Finance Departments, is granted leave on average pay on medical certificate for the period from the 19th November to the 23rd December 1937, inclusive of both dates, under Fundamental Rules 77 and 81.

The 15th December 1937.

No. 13399—ID/2-6/37-A.—Mr. H. W. Alderson, Deputy Magistrate and Deputy Collector in the district of Koraput, is appointed as Subdivisional Officer and Assistant Agent, Balliguda in the district of Ganjam.

He is also appointed ex-officio Subdivisional Officer of the Khondmals in the district of Ganjam.

The 15th December 1937.

No. 13403—ID/2-6/37-A.—B a b u Jagadbandhu Mahapatra, Deputy Magistrate and Deputy Collector in the Nawrangapur subdivision of the district of Koraput, is transferred to the headquarters station of that district.

The 15th December 1937.

No. 13421—2C/2-6/37-A.—Mr. P. S. Viswanatha Ayyar, I.C.S., Subdivisional Officer of Balliguda and Khondmals in the district of Ganjam, is appointed to act as Magistrate and Collector and Agent to the Governor in the district of Koraput during the absence, on leave, of Mr. R. C. S. Bell, I.C.S., or until further orders.

The 15th December 1937.

No. 13425-A.—Mr. C. K. Raman, I.C.S., on relinquishing charge of his duties as Deputy Secretary to Government in the Home and Finance Departments, is appointed to act as Magistrate and Collector and Agent to the Governor in the district of Ganjam.

The 15th December 1937.

No. 13445-A.—Mr. R. C. S. Bell, I.C.S., Collector of Koraput, is granted leave for nine months, viz., leave on average pay for eight months and leave on half average pay for the remaining period under Fundamental Rules 77 and 81 of the Madras Government, with effect from the 15th January 1938, or any subsequent date on which he avails himself of it.

The 9th December 1937.

No. 13207—P2L/13 of 37-P.—Mr. I. N. De, I.P., Superintendent of Police, Bengal-Nagpur Railway, Kharagpur, is granted leave on average pay, under rules 77 and 81 of the Fundamental Rules, for one month, with effect from the 16th December 1937, or any subsequent date on which he may be allowed to avail of it.

The 9th December 1937.

No. 13209—P2L/13 of 37-P.—On being relieved of his duties as officiating Superintendent of Police, Puri, Mr. B. C. Das, Deputy Superintendent of Police, is appointed to officiate as the Superintendent of Police, Bengal-Nagpur Railway, Kharagpur, from the 16th December 1937, during the absence, on leave, of Mr. I. N. De, I. P.

P. T. MANSFIELD,

Chief Secretary to Government.

The 11th December 1937.

No. 13312-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Munshi Shaik Sabak Mahamad who has been appointed to be President of the Panchayat of union no. IV in police-station Remuna of the Sadr subdivision of the district of Balasore in place of Munshi Shaik Daraj Mahamad Saha Sahaji (who was appointed for a period of 3 years under notification no. 1617-P. R., dated the 25th May 1935), the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the limits of the said union, and

(b) to declare that he may exercise the said powers during the unexpired portion of the period of 3 years ending on the 27th April 1938 for which Munshi Shaik Daraj Mahamad Saha Sahaji was empowered to hold the office of President of the said Panchayat.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 13th December 1937.

No. 13354-P.—Mr. P. V. Bhaskaran, I.P., Assistant Superintendent of Police, Rayagada, is granted an extension of leave on average pay for twenty-seven days up to and including the 2nd January 1938 under rule 81 of the Fundamental Rules.

P. T. MANSFIELD,

Chief Secretary to Government.

The 11th December 1937.

No. 4751—ELA-23/37-R.—In exercise of the powers conferred by sub-section (1-A) of section 3 of the Madras Estates Land Act, 1908 (Madras Act I of 1908), the Governor is pleased to appoint Babu Jagadbandhu Mahapatro, Deputy Collector, Nawrangapur, to exercise the functions of a Collector under the said Act within the limits of the Koraput division of the Koraput district.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATIONS.

The 10th December 1937.

No. 6245-E.—Babu Ratnakar Pati, Assistant Professor of Philosophy, is appointed to act in the temporary post of Assistant Professor of Oriya, Ravenshaw College, with effect from the 4th November 1937.

The 10th December 1937.

No. 6246-E.—Babu Sarat Chandra Ghosal, Head Master, Ravenshaw Collegiate School, is appointed to act as a Professor of Philosophy, Ravenshaw College, vice Babu Ratnakar Pati, appointed to act as Assistant Professor of Oriya.

The 10th December 1937.

No. 6247-E.—Mr. Sukanta Rao, officiating Head Master of the Sambalpur Zila School, is appointed to act as Head Master of the Ravenshaw Collegiate School, Cuttack, vice Babu Sarat Chandra Ghosal, appointed to act as Professor of Philosophy, Ravenshaw College.

The 10th December 1937.

No. 6248-E.—Babu Krishna Chandra Sen Gupta, Head Master, Cuttack Training School, is appointed to act as Head Master of the Sambalpur Zila School, vice Mr. Sukanta Rao, transferred.

The 10th December 1937.

No. 6251-E.—Babu Jagannath Tripathi, Assistant Head Master, Cuttack Training School, is appointed temporarily to act as the Head Master of that School, vice Babu Krishna Chandra Sen Gupta, appointed to act as the Head Master of the Sambalpur Zila School.

By order of the Governor,

M. K. VELLODI,

Secretary to Government.

SUBORDINATE CIVIL SERVICE. HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 11th December 1937.

No. 13287-A.—In exercise of the powers conferred by sub-section (1) of section 164 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Government of Orissa is pleased to empower Babu Dibyasingh Patnaik, Sub-Deputy Magistrate in the Sadr Subdivision of the district of Sambalpur, to record any statement or confession made to him in the course of an investigation under Chapter XIV of the said Code or at any time afterwards before the commencement of the enquiry or trial.

The 13th December 1937.

No. 13363-A.—Babu Sadananda Patnaik, Sub-Deputy Magistrate and Sub-Deputy Collector and Tahsildar, Khurda Government Estate in the district of Puri, is vested with the powers of a Magistrate of the first class.

The 15th December 1937.

No. 13442-A.—Babu Radhamohan Patnaik, Sub-Deputy Magistrate at the headquarters station of the district of Balasore, is vested with the powers of a Magistrate of the first class.

The 10th December 1937.

No. 4732—La-103-R.—Babu Gopal Charan Patnaik, Sub-Deputy Collector in the district of Cuttack, is vested with the powers of a Collector under the Land Acquisition Act, 1894 (Act I of 1894), in that district.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

OFFICE OF THE ELECTIONS OFFICER.

NOTICE.

It is hereby notified under rule 91 of the Orissa Legislative Assembly Electoral Rules, Part II, 1936, that Babu Brajasundar Das, who was a candidate for election to the East Orissa Landholders Constituency of the Orissa Legislative Assembly, lodged with me his return of election expenses and his declarations on the 8th December 1937.

These may be inspected in the office of the undersigned at Cuttack between the hours of 11 A. M. and 4 P. M.

S. N. MOZUMDAR,

*Elections Officer, and Returning
Officer of the East Orissa Land-
holders Constituency of the
Orissa Legislative Assembly.*

CO-OPERATIVE SOCIETIES.

NOTIFICATIONS.

The 10th December 1937.

No. 6361.—Whereas after the holding of an inquiry under sub-section (1), section 38 of the Madras Co-operative Societies Act (VI of 1932) into the constitution, working and financial condition of the Khondadoli alias Raisimhapur Co-operative Society bearing registration no. J. 141 of 26th May 1927 in the Aska taluk in the district of Ganjam I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by sub-section (1), section 44 of that Act, I hereby cancel the registration of the said society.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint M. R. P. y. M. Ramamurty Pantulu Garu, Assistant Registrar of Co-operative Societies, Ganjam Circle, to be liquidator of the abovenamed society.

The 10th December 1937.

No. 6364.—Whereas after the holding of an inquiry under sub-section (1), section 38 of the Madras Co-operative Societies Act (VI of 1932), into the constitution, working and financial condition of the Hindolo Co-operative Society bearing registration no. J. 35 of 21st April 1924 in the Kodala taluk in the district of Ganjam I am of opinion that the said society ought to be dissolved; now therefore, in exercise of the power conferred by sub-section (1), section 44 of that Act, I hereby cancel the registration of the said society.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint M. R. Ry. M. Ramamurty Pantulu Garu, Assistant Registrar of Co-operative Societies, Ganjam Circle, to be liquidator of the abovenamed society.

S. C. ROY,

Deputy Registrar, Co-operative Societies.

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA.

NOTIFICATION.

The 6th December 1937.

No. 35-A.—Babu Nirmal Chandra Ganguli, Munsif of Puri in the judgeship of Ganjam-Puri, is granted leave on average pay for thirteen days under rules 281, 289, 291 and 297 of the Bihar and Orissa Service Code, with effect from the 15th November, 1937, with permission to prefix Sunday, the 14th November, 1937, and to affix Sunday, the 28th November, 1937, to the leave.

By order of the High Court,

S. K. DAS,

Registrar.

OFFICE OF THE REVENUE
COMMISSIONER.

(INSPECTOR-GENERAL OF REGISTRATION.)

NOTIFICATIONS.

The 9th December 1937.

No. 2828—XL-19/37-Regn.—Maulavi Md. Abdul Lateef, Sadr Sub-Registrar of Sambalpur, is granted leave on average pay for sixteen days, with effect from the 21st November 1937 under rules 284, 289 and 291 of the Bihar and Orissa Service Code in extension of leave granted to him in notification no. 2643-Regn., dated the 23rd November 1937.

The 13th December 1937.

No. 2856-Regn.—The following transfers of Sub-Registrars are ordered:—

1. Maulavi Mulla Ghulam Rasul, Sub-Registrar of Dharماسala in the district of Cuttack, to be Sub-Registrar of Jalleswar in the district of Balasore.

2. Lala Rajendra Narayan Ray, Sub-Registrar of Chandbali in the district of Balasore, to be Sub-Registrar of Dharماسala in the district of Cuttack.

J. R. DAIN,

Inspector-General of Registration

OFFICE OF THE SUBDIVISIONAL
OFFICER.

NOTIFICATION.

The 13th December 1937.

It is hereby notified that Babu Manbhanjan Padhan who was duly nominated as a candidate for election to the West Bargarh General Constituency of the Orissa Legislative Assembly and who subsequently withdrew his candidature lodged with me his return of election expenses and his declaration on 10th December 1937 under orders of the Election Officer, Orissa.

These may be inspected in the office of the undersigned at Bargarh between the hours of 11 A.M. and 4 P.M. on payment of Rs. 2 (Two) only.

B. S. MAHANTI,

*Subdivisional Officer, and
Returning Officer to the West Bargarh
General Constituency.*

JAIL DEPARTMENT.

NOTIFICATION.

The 15th December 1937.

No. 27237-J.—Dr. S. C. Basu made over charge of the Russelkonda special sub-jail to Dr. P. V. Jaganath Rao on the forenoon of the 20th November 1937.

G. VERGHESE, LT.-COL., I.M.S.,

*Director of Health and Prisons Services,
Orissa.*